

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.10
I.A.No.259/2024 in
C.P.(IB)No.78/BB/2022**

IN THE MATTER OF:

M/s. Export Import Bank of India ... Petitioner
Vs.
M/s. Majestic Research Services and Solutions Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 05.04.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP : Shri Narayana Kamma

ORDER

I.A.No.259/2024:

1. This Application has been filed by Ms. Vineeta Maheshwari, RP of the Corporate Debtor (Applicant), U/ss.12 (2) and 60(5) of the IBC, 2016 R/w. Regulation 40 of IBBI (IRP for Corporate Persons) Regulations, 2016, seeking to extend the period of CIRP by 60 days i.e. from 24.02.2024 to 23.04.2024.
2. Heard the Ld. Counsel appearing for the Applicant-RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by extending the period of CIRP by 60 days i.e. from 24.02.2024 to 23.04.2024.
4. Accordingly, **I.A.No.259 of 2024 stands disposed of**

-Sd-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

-Sd-

**K. BISWAL
MEMBER (JUDICIAL)**